

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**  
**CONFERENCE OF JUDGES DEALING WITH CASES UNDER POCSO ACT, 2012**  
**15<sup>th</sup> & 16<sup>th</sup> September, 2023 (MPSJA, JABALPUR)**

***SCHEDULE***

**DAY ONE: 15.09.2023**

<b>SESSION</b>	<b>TIME</b>	<b>TOPIC</b>
	10.00 am	<i>Group Photograph</i>
I	10.15 am to 10.30	Inauguration of the Conference By: <b>Director, MPSJA</b>
II	10.30 am to 12.00 noon	Key issues related to Children's Court <ul style="list-style-type: none"> <li>• Appellate jurisdiction</li> <li>• Original jurisdiction</li> <li>• Trial of an Adult</li> <li>• Rehabilitation</li> </ul> By: <b>Shri Manish Sharma,</b> <b>Faculty (Junior I), MPSJA</b>
<i><b>TEA BREAK (12.00 noon to 12.15 pm)</b></i>		
III	12.15 pm to 1.30 pm	Discussion on Judgments By: <b>Shri Rajesh Kumar Gupta,</b> <b>District Judge (Inspection),</b> <b>High Court of Madhya Pradesh</b> <b>&amp;</b> <b>Director, MPSJA</b>
<i><b>LUNCH BREAK (1.30 pm to 2.30 pm)</b></i>		
IV	2.30 pm to 4.00 pm	Medico-Legal aspects of Sexual Offences By: <b>Dr. Vivek Shrivastava,</b> <b>Assistant Professor (Forensics),</b> <b>NSCB Medical College, Jabalpur</b>
<i><b>TEA BREAK (4.00 pm to 4.20 pm)</b></i>		
V	4.20 pm to 4.40 pm	Screening of movie

VI	4.40 pm onwards	<p><b>Topic: Key issues related with Protection of Children from Sexual Offences Act, 2012</b></p> <p><b>Scope of discussion:</b></p> <ul style="list-style-type: none"> <li>• Determination of victim's age – Issues and challenges</li> <li>• Sentencing Policy and Victim Compensation in relation to offences under the Act</li> <li>• Procedure when false complaint is made or information is received</li> </ul> <p><b>Chaired by: Hon'ble Shri Justice Dinesh Kumar Paliwal, Judge, High Court of Madhya Pradesh</b></p> <p><b>Facilitated by: Shri Tajinder Singh Ajmani, Faculty Member (Senior), MPSJA</b></p> <p><b>Introductory Address by Chair – 5 min</b></p> <p><b>Panel Speakers: 3-5 min each – Participant Judges</b></p> <ol style="list-style-type: none"> <li>i. Smt. Kumudini Patel, IV District &amp; Additional Sessions Judge, Chhindwara</li> <li>ii. Shri Yogendra Kumar Tyagi, IV District &amp; Additional Sessions Judge, Ratlam</li> <li>iii. Smt. Jyoti Mishra, IX District &amp; Additional Sessions Judge, Sagar</li> <li>iv. Ku. Sweta Goyal, IV AJ to I District &amp; Additional Sessions Judge, Katni</li> </ol> <p><b>Open Discussion – 20 min</b></p> <p><b>Concluding remarks &amp; Keynote Address by Chair – 10 min</b></p>
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<b>DAY TWO: 16.09.2023</b>		
<b>SESSION</b>	<b>TIME</b>	<b>TOPIC</b>
I	10.00 am to 11.30 am	<p><b>Topic: Procedure and Power of Special Court</b></p> <p><b>Scope of discussion:</b></p> <ul style="list-style-type: none"> <li>• Presumption and trial procedure of offences under the Protection of Children from Sexual Offences Act, 2012</li> <li>• Planning, preparation and procedure for recording of evidence of victim of sexual assault and other witnesses</li> <li>• Salient features of Criminal Law Amendment Acts, 2013 &amp; 2018 (Pre &amp; post amendments)</li> </ul> <p><b>Chaired by: Hon'ble Shri Justice Sanjay Dwivedi, Judge, High Court of Madhya Pradesh</b></p> <p><b>Facilitated by: Smt. S. Vineeta, Faculty Member (Junior II), MPSJA</b></p> <p><b>Introductory Address by Chair – 5 min</b></p> <p><b>Panel Speakers: 3-5 min each – Participant Judges</b></p> <ol style="list-style-type: none"> <li>i. Smt. Rama Jayant Mittal, II District &amp; Additional Sessions Judge, Datia</li> <li>ii. Shri Manoj Kumar Tiwari (Jr.), VII District &amp; Additional Sessions Judge, Bhind</li> <li>iii. Smt. Surekha Mishra, XIII District &amp; Additional Sessions Judge, Indore</li> <li>iv. Smt. Preeti Shrivastava, III District &amp; Additional Sessions Judge, Mandsaur</li> </ol> <p><b>Open Discussion – 20 min</b></p> <p><b>Concluding remarks &amp; Keynote Address by Chair – 10 min</b></p>

<b>TEA BREAK (11.30 am to 11.45 am)</b>		
II	11.45 am to 1.15 pm	<p><b>Topic: Issues relating to bail under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 &amp; Protection of Children from Sexual Offences Act, 2012</b></p> <p><b>Scope of discussion:</b></p> <ul style="list-style-type: none"> <li>• Right of complainant &amp; Witness Protection</li> <li>• Recent judgment of the Apex Court regarding bail</li> <li>• Issues pertaining to grant of interim bail and anticipatory bail</li> </ul> <p><b>Chaired by: Hon'ble Shri Justice Maninder Singh Bhatti, Judge, High Court of Madhya Pradesh</b></p> <p><b>Facilitated by: Shri Padmesh Shah, Additional Director, MPSJA</b></p> <p><b>Introductory Address by Chair – 5 min</b></p> <p><b>Panel Speakers: 3-5 min each – Participant Judges</b></p> <ol style="list-style-type: none"> <li>i. Shri Jaswant Singh Yadav, III District &amp; Additional Sessions Judge, Vidisha</li> <li>ii. Shri Vivek Sharma, I District &amp; Additional Sessions Judge, Shivpuri</li> <li>iii. Dr. Shubhra Singh, I District &amp; Additional Sessions Judge, Barwaha Dist. Mandleshwar</li> <li>iv. Smt. Vandana Raj Pandey, District &amp; Additional Sessions Judge, Nagda Dist. Ujjain</li> </ol> <p><b>Open Discussion – 20 min</b></p> <p><b>Concluding remarks &amp; Keynote Address by Chair – 10 min</b></p>
<b>LUNCH BREAK (1.15 pm to 2.00 pm)</b>		
III	2.00 pm to 3.15pm	<p><b>Topic: Procedure regarding trial of cases under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989</b></p> <p><b>Scope of discussion:</b></p> <ul style="list-style-type: none"> <li>• Framing of charges</li> <li>• Provisions relating to presumption under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989</li> <li>• Object behind implementation of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989</li> </ul> <p><b>Chaired by: Hon'ble Shri Justice Dwarka Dhish Bansal, Judge, High Court of Madhya Pradesh</b></p> <p><b>Facilitated by: Shri Amit Singh Sisodia, OSD, MPSJA</b></p> <p><b>Introductory Address by Chair – 5 min</b></p> <p><b>Panel Speakers: 3-5 min each – Participant Judges</b></p> <ol style="list-style-type: none"> <li>i. Shri Abdul Kadeer Mansoori, III District &amp; Additional Sessions Judge, Rajgarh</li> <li>ii. Shri Tarun Singh, XI District &amp; Additional Sessions Judge, Gwalior</li> <li>iii. Shri Narendra Kumar Gupta, I District &amp; Additional Sessions Judge, Bagli District Dewas</li> <li>iv. Shri Vikram Bhargava, IV District &amp; Additional Sessions Judge, Chhatarpur</li> </ol> <p><b>Open Discussion – 20 min</b></p> <p><b>Concluding remarks &amp; Keynote Address by Chair – 10 min</b></p>
<b>TEA BREAK (3.15 pm to 3.30 pm)</b>		

IV	3.30 pm to 4.30 pm	<p><b>Topic: Issues relating to Caste Certificate, effect of conversion, migration and marriage under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989</b></p> <p><i>Scope of discussion:</i></p> <ul style="list-style-type: none"> <li>• Caste Certificate</li> <li>• Effect of conversion, migration and marriage</li> <li>• Sentencing and compensation</li> </ul> <p><b>Chaired by: Hon'ble Shri Justice Vivek Agarwal, Judge, High Court of Madhya Pradesh</b></p> <p><b>Facilitated by: Shri Padmesh Shah, Additional Director, MPSJA</b></p> <p><b>Introductory Address by Chair – 5 min</b></p> <p><b>Panel Speakers: 3-5 min each – Participant Judges</b></p> <ol style="list-style-type: none"> <li>i. Smt. Neelam Mishra, II District &amp; Additional Sessions Judge, Basoda District Vidisha</li> <li>ii. Shri Varindra Kumar Tiwari, II District &amp; Additional Sessions Judge, Waidhan District Singrauli</li> <li>iii. Smt. Neelu Sanjeev Shringirishi, XI District &amp; Additional Sessions Judge, Jabalpur</li> <li>iv. Smt. Prachi Patel, III District &amp; Additional Sessions Judge, Khandwa</li> </ol> <p><b>Open Discussion – 20 min</b></p> <p><b>Concluding remarks &amp; Keynote Address by Chair – 10 min</b></p>
V	4.30 pm onwards	<p>Feedback by participants</p> <p><i>Followed by reflections</i></p> <p>Valedictory Session</p>

- Note:-** (1) The Schedule is subject to change as per exigencies.  
(2) Use of Cell Phones during Conference is strictly prohibited.

**DIRECTOR**